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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHBAD BENCH  
ALLAHABAD**

Dated: this the 01<sup>st</sup> day of OCTOBER 2008

**Original Application No.1239 of 2007**

**Hon'ble Mr. A.K. Gaur, Member (J)**

Suresh, s/o Sita Ram, R/o Q5, Rasbahar Colony, Nandanpura, Sipari Bazar, Jhansi.

...Applicant

By Adv : Shri R.K. Shukla

**Versus**

1. Union of India, through General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager (Personnel), North Central Railway, Jhansi.
3. Chief Personnel Officer, Headquarters, North Central Railway, Allahabad.

...Respondents.

By Adv : Sri Gautam Chaudhary

**ORDER**

**By Hon'ble Mr. A.K. Gaur, JM**

Heard Shri R.K. Shukla, learned counsel for the applicant and Shri G. Chaudhary, learned counsel for the respondents.

2. The applicant was initially engaged as Casual Labour under the control and supervision of PWI, Chitrakut Dham, Karvi on 19.07.1986 as Waterman. In pursuance of the Railway Board's circular the applicant submitted his representation on 21.09.2001 alongwith full particulars and his case was considered by the Screening Committee. According to the applicant he was found fit

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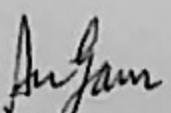
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by the Screening Committee. The name of the applicant was sent to respondent No. 3 for further action and for approval for absorption. On 28.12.2005 representation was sent by the applicant and, thereafter, two representations were also sent on 22.03.2006 and 26.07.2007, but no heed was paid by the respondents to these representations.

3. Shri R.K. Shukla, learned counsel for the applicant submitted that the grievance of the applicant might be redressed in case a direction is given to the respondents to consider and decide the case of the applicant in the light of order passed by this Tribunal in OA No. 1057/07 Lakshman Das Vs. Union of India and others within a specified time.

4. Having heard parties counsel I am firmly of the view that the grievance of the applicant might be redressed, if a direction is given to the competent authority to consider and decide the case of the applicant in the light of order passed by this Tribunal in OA No. 1057/07 Lakshman Das Vs. Union of India and others within a period of three months from the date of receipt of a copy of this order, I accordingly direct as above.

5. With the aforesaid observation the OA is disposed of. No cost.

  
(A.K. Gaur)  
Member J

/pc/